IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (CRL.) NO. 521 OF 2019

IN

CRIMINAL APPEAL NO. 140 OF 2012
[@ CRIMINAL APPEAL NOS. 140-151 OF 2012]

MOHD. PARVEZ ABDUL KAYYUM SHEIKH   Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.   Respondent(s)

WITH

R.P.(Crl.) No. 524/2019 in Crl. A. No. 149/2012
[@ Crl.A. No. 140-151/2012]
R.P.(Crl.) No. 523/2019 in Crl. A. No. 146/2012
[@ Crl.A. No. 140-151/2012]
R.P.(Crl.) No. 522/2019 in Crl. A. No. 144/2012
[@ Crl.A. No. 140-151/2012]
R.P.(Crl.) No. 526/2019 in Crl. A. No. 151/2012
[@ Crl.A. No. 140-151/2012]
R.P.(Crl.) No. 525/2019 in Crl. A. No. 150/2012]
[@ Crl.A. No. 140-151/2012]
Diary No(s). 27971/2019 in Crl.A.No. 142/2012
[@ Crl.A. No. 140-151/2012]
Diary No(s). 27974/2019 in Crl. A. No. 143/2012
[@ Crl.A. No. 140-151/2012]
Diary No(s). 27979/2019 in Crl. A. No. 145/2012
[@ Crl.A. No. 140-151/2012]
R.P.(Crl.) No. 527/2019 in Crl. A. No. 92/2012
[@ Crl.A. No. 83-94/2012]

O R D E R

Application(s) for hearing of the Review

Petition(s) in open Court is/are rejected.

Delay condoned.

We have perused the Review Petitions and record

of the appeals and are convinced that the order, of

which review has been sought, does not suffer from

any error apparent warranting its reconsideration.

The Review Petitions are, accordingly, dismissed.

......................J.
[ARUN MISHRA]

......................J.
[VINEET SARAN]

New Delhi;
NOVEMBER 19, 2019.

ITEM NO.1001   SECTION II-B

S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

R.P.(Crl.) No. 521/2019
IN
CRIMINAL APPEAL NO. 140 OF 2012 [@ Crl.A. No. 140-151/2012]

MOHD. PARVEZ ABDUL KAYUUM SHAIKH   Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.   Respondent(s)
(FOR ADMISSION)
WITH

R.P.(Crl.) No. 524/2019 in Crl. A. No. 149/2012
[@ Crl.A. No. 140-151/2012]
(FOR ADMISSION)
FOR STAY APPLICATION ON IA 116613/2019
FOR APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT ON IA
116617/2019
IA No. 116617/2019 - APPLICATION FOR LISTING REVIEW PETITION IN
OPEN COURT
IA No. 116613/2019 - STAY APPLICATION)

R.P.(Crl.) No. 523/2019 in Crl. A. No. 146/2012
[@ Crl.A. No. 140-151/2012]
(FOR ADMISSION)

R.P.(Crl.) No. 522/2019 in Crl. A. No. 144/2012
[@ Crl.A. No. 140-151/2012]
(FOR ADMISSION)

R.P.(Crl.) No. 526/2019 in Crl. A. No. 151/2012
[@ Crl.A. No. 140-151/2012]
(FOR ADMISSION
IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
120673/2019
IA No. 120673/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

R.P.(Crl.) No. 525/2019 in Crl. A. No. 150/2012]
[@ Crl.A. No. 140-151/2012]
(FOR ADMISSION
IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
117041/2019
IA No. 117041/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Diary No(s). 27971/2019 in Crl.A.No. 142/2012
[@ Crl.A. No. 140-151/2012]

(FOR CONDONATION OF DELAY IN FILING REVIEW PETITION ON IA
136982/2019
IA No. 136982/2019 - CONDONATION OF DELAY IN FILING REVIEW
PETITION)

Diary No(s). 27974/2019 in Crl. A. No. 143/2012
[@ Crl.A. No. 140-151/2012]
(FOR CONDONATION OF DELAY IN FILING REVIEW PETITION ON IA
136971/2019
IA No. 136971/2019 - CONDONATION OF DELAY IN FILING REVIEW
PETITION)

 Diary No(s). 27979/2019 in Crl. A. No. 145/2012
[@ Crl.A. No. 140-151/2012]
(FOR CONDONATION OF DELAY IN FILING REVIEW PETITION ON IA
136976/2019
IA No. 136976/2019 - CONDONATION OF DELAY IN FILING REVIEW
PETITION)

R.P.(Crl.) No. 527/2019 in Crl. A. No. 92/2012
[@ Crl.A. No. 83-94/2012]
(FOR ADMISSION
FOR STAY APPLICATION ON IA 144182/2019
FOR APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT ON IA
144186/2019
IA No. 144186/2019 - APPLICATION FOR LISTING REVIEW PETITION IN
OPEN COURT
IA No. 144182/2019 - STAY APPLICATION)

Date : 19-11-2019 These petitions were circulated today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
         HON'BLE MR. JUSTICE VINEET SARAN

                  By Circulation

          UPON perusing papers the Court made the following
                      O R D E R

     The Review Petitions are dismissed in terms of the signed

order.

     Pending interlocutory application(s), if any, is/are disposed

of.

(JAYANT KUMAR ARORA)   (JAGDISH CHANDER)
  COURT MASTER   BRANCH OFFICER

              (Signed order is placed on the file)